GAHC010097092021



THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/38/2021

HARUNAL RASHID S/O NURUL ISLAM RESIDENT OF JAMUGURI, PO HATIZUZUA, PS JURIA, DIST NAGAON, ASSAM, 782122

VERSUS

THE UNION OF INDIA AND 5 ORS. REPRESENTED BY THE HONBLE SECRETARY, DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION, MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION, KRISHI BHAWAN, NEW DELHI 110001

2:THE STATE OF ASSAM

REPRESENTED BY COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM FOOD CIVIL SUPPLIES AND CONSUMERS AFFAIRS DEPARTMENT ASSAM SECRETARIATE. DISPUR GUWAHATI ASSAM 781006

3:THE DEPUTY COMMISSIONER NAGAON

OFFICE OF THE DEPUTY COMMISSIONER NAGAON OLD TRUNK ROAD CHRISTIANPATTY NAGAON ASSAM 782001

4:THE DEPUTY DIRECTOR

FOOD CIVIL SUPPLIES AND CONSUMER AFFAIRS BRANCH OFFICE OF THE DEPUTY COMMISSIONER OLD TRUNK ROAD NAGAON ASSAM 782001

5:NAGAON MUNICIPAL CORPORATION REPRESENTED BY ITS COMMISSIONER CHRISTIANPATTY GUWAHATI ASSAM 782001

6:THE ASSAM STATE DISASTER MANAGEMENT AUTHORITY REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER ANCILLARY BLOCK JANATA BHAWAN DISPUR GUWAHATI ASSAM 78100

Advocate for the Petitioner : MS. D GHOSH

Advocate for the Respondent : ASSTT.S.G.I.

– BEFORE–

HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA HON'BLE MR. JUSTICE MANASH RANJAN PATHAK

25-06-2021

<u>(Sudhanshu Dhulia, CJ)</u>

The matter is taken up through video conferencing.

Heard Ms. D. Ghosh, learned counsel for the petitioner. Also heard Mr. R.K.D. Choudhury, learned Assistant Solicitor General of India, appearing for the respondent No.1 and Ms. M. Bhattacharjee, learned Additional Senior Government Advocate, Assam.

In this Public Interest Litigation, concern has been raised regarding the marginalized and daily wage workers in District Nagaon, who are not able to sustain themselves in this pandemic. Many of the children, who are getting mid day meal in the schools are also deprived from the same as the schools are presently not functional. The petitioner has already surveyed forty-three villages of Nagaon district.

The Sate shall file a detailed reply within three weeks.

List on 23rd July, 2021.

Meanwhile, we direct the Secretary, District Legal Services Authority, Nagaln to deploy its Para Legal Volunteers (PLVs) in such areas.

Let the Para Legal Volunteers conduct the survey and give a report thereafter to the Secretary, District Legal Services Authority, Nagaon. The Secretary thereafter shall apprise the Deputy Commissioner, Nagaon of its report, who shall then provide immediate relief to such families in form of food and other daily needs.

Let a copy of this order be given to the Secretary, District Legal Services Authority, Nagaon today itself.

<u>JUDGE</u> <u>CHIEF JUSTICE</u>

Comparing Assistant